

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 1

Customs Appeal No. 11618 of 2017-DB

(Arising out of OIA-AHD-CUSTM-000-APP-017-020-17-18 Dated-11/05/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

Hindustan Coca Cola Beverages Private Ltd

.....Appellant

25, Goblej, Taluka-Matar
AHMEDABAD
GUJARAT

VERSUS

C.C.-Ahmedabad

.....Respondent

CUSTOM HOUSE,
NEAR ALL INDIA RADIO NAVRANGPURA,
AHMEDABAD,
GUJARAT

WITH

- **Customs Appeal No. 11619 of 2017 (Hindustan Coca Cola Beverages Private Ltd.**
- **Customs Appeal No. 11620 of 2017 (Hindustan Coca Cola Beverages Private Ltd .**
- **Customs Appeal No. 11621 of 2017 (Hindustan Coca Cola Beverages Private Ltd.**

(Arising out of OIA-AHD-CUSTM-000-APP-017-020-17-18 Dated-11/05/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

APPEARANCE:

Ms. Shweta Garge, Advocate for the Appellant
Shri. Vijay G Iyengar, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
HON'BLE MR. SOMESH ARORA MEMBER (JUDICIAL)**

Final Order No. A/ 11045-11048 /2023

DATE OF HEARING:26.04.2023
DATE OF DECISION:26.04.2023

Raju

Learned Counsel for the appellant produced a letter from the appellant seeking to withdraw the appeals filed. The appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(RAJU)
MEMBER (TECHNICAL)

(SOMESH ARORA)
MEMBER (JUDICIAL)

PRACHI